



**IN THE INCOME TAX APPELLATE TRIBUNAL  
LUCKNOW BENCH "A", LUCKNOW**

[Through Virtual Hearing]

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT  
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.476/LKW/2019

Assessment Year: N.A.

Deeva Foundation SA 6/186, R 26G B 97 Shree Nagar Colony Pahariya, Varanasi	v.	The CIT (Exemption) Lucknow
TAN/PAN:AACAD0378F		
(Appellant)		(Respondent)

Appellant by:	Application for withdrawal		
Respondent by:	Smt. Sheela Chopra, CIT (DR)		
Date of hearing:	29	12	2021
Date of pronouncement:	20	01	2022

**ORDER**

**PER A.D. JAIN, V.P.:**

This is assessee's appeal against the order of the ld. CIT (Exemption), Lucknow, dated 26.6.2019 passed under section 12AA(1)(b)(ii) of the Income Tax Act, 1961.

2. The assessee has moved an application dated 28.12.2021 for withdrawal of the appeal, stating therein that the Department has granted approval under section 12A of the Act, hence the appeal pending before the Tribunal is hereby withdrawn. The ld. D.R. has no objection to such request. In the light of the request of the assessee, the appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open Court on 20.01.2022.

Sd/-  
[T. S. KAPOOR]  
ACCOUNTANT MEMBER

Sd/-  
[A. D. JAIN]  
VICE PRESIDENT

DATED:20.01.2022

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar